

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H.Jung, Member**

**Petition No.60/2004**

**In the matter of**

Approval of incentive based on availability of transmission system of Southern Region for the year 2003-04

**And in the matter of**

Power Grid Corporation of India Ltd, Gurgaon ...	<b>Petitioner</b>
Vs	
1. Karnataka Power Transmission Corporation Ltd, Bangalore	
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad	
3. Kerala State Electricity Board, Thiruvananthapuram	
4. Tamil Nadu Electricity Board, Chennai	
5. Electricity Department, Pondicherry	
6. Electricity Department, Govt. of Goa, Panaji	<b>Respondents</b>

**The following were present:**

1. Shri M.G.Ramchandran, Advocate, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri Umesh Chandra, PGCIL
4. Shri U.K. Tyagi, PGCIL
5. Shri R. Prasad, PGCIL
6. Shri M.M.Mondal, PGCIL
7. Shri J Mazumder, PGCIL

**ORDER  
(DATE OF HEARING: 31.10.2006)**

The petitioner seeks approval for incentive for the year 2003-04 based on availability of the transmission system in the Southern Region, in terms of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2001 (the regulations).

2. Member-Secretary, Southern Regional Electricity Board/Southern Regional Power Committee under letters dated 23.4.2004 and 28.7.2006 has certified the availability of transmission system in the region and for inter-regional assets during 2003-04 at 98.33% and 99.82%, respectively.

3. It is noticed that the Southern Region Transmission System is interconnected with Eastern Regional transmission system through Gazuwaka HVDC back-to-back station which was under shut down during April 2003 to 21<sup>st</sup> July, 2003. Member-Secretary, SREB, while certifying availability of the transmission system in the region has construed associated D/C transmission lines as `unavailable` during the above noted period. According to the petitioner, the procedure adopted by Member-Secretary, SREB/SRPC is unfair.

4. During the hearing on 31.10.2006, the petitioner has explained that there was a by-pass arrangement for radial mode of power flow which ensured availability of the associated D/C lines. The petitioner has submitted that this arrangement had been used in the past also, based on which `availability` was certified.

5. On consideration of the facts and circumstances, we direct Member-Secretary, Southern Regional Power Committee to reconsider the matter and issue a fresh certificate of availability of Southern Regional transmission system taking the associated lines to be available when Gajuwaka HVDC back-to-back station was out during 2003-04. The certificate shall be furnished latest by 20.12.2006 with a copy to all concerned in the present proceedings.

6. List the petition for further direction on 11.1.2007.

sd-/  
**(A.H.JUNG)**  
**MEMBER**

sd-/  
**(BHANU BHUSHAN)**  
**MEMBER**

sd-/  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi, dated the 22<sup>nd</sup> November 2006**